

**Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Kashmir**

Notification,

Jammu, the 4th March, 2024.

S.O:- 145.-In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (XII of 1996) and in supersession of all previous notifications issued on the subject, the Government hereby confer upon Sh. Naresh Kumar, JKAS, Additional Commissioner, Jammu, the powers of Divisional Commissioner, Jammu for the purposes of hearing and disposing off such cases or classes of cases under the provisions of the said Act as may be transferred to him by the Divisional Commissioner, Jammu within the territorial jurisdiction of Jammu Division.

By order of the Government of Jammu and Kashmir.

Sd/-

(G Prasanna Ramaswamy) IAS
Secretary to the Government

No.Rev-LB/13/2021 (21315)

Dated: 04.03.2024

Copy to the:-

1. Financial Commissioner (Revenue), J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K
3. Joint Secretary, Ministry of Home Affairs (JKL), Government of India.
4. Commissioner/Secretary to the Government, General Administration Department.
5. Divisional Commissioner, Kashmir/Jammu.
6. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
7. Commissioner, Survey and Land Records, J&K.
8. All Deputy Commissioners.
9. Director Archives, Archaeology and Museum, J&K.
10. Concerned Officer.
11. Regional Director Survey and Land Records (All).
12. General Manager, J&K Ranbir Printing Press Jammu with the request to publish in the official gazette.
13. Private Secretary to the Chief Secretary, J&K.
14. Private Secretary to the Hon'ble Advisor (B).
15. Private Secretary to Commissioner/ Secretary to the Government, Revenue Department.
16. Stock file
17. In-charge website, Revenue Department.


(Sheetal Choudhary)
04.03.2024

Under Secretary to the Government